

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**A.B.A. No.1864 of 2021**

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Arfa Perween @ Arsa Praveen .... .. Petitioner

Versus

1. The State of Jharkhand

2. Rajesh Kumar Agarwal .... .. Opposite Parties

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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner : Mr. Ashraf Ansari, Advocate

For the State : None

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**Order No.02 Dated- 22.04.2021**

Heard learned counsel for the petitioner through video conferencing.

Learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending her arrest in connection with Chhattarpur P.S. Case No.226 of 2020 instituted under Sections 336, 337, 308, 420, 467, 468, 471, 120 of the Indian Penal Code and Section 12 (A) of Jharkhand Clinical Establishment Act, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that though the allegation against the petitioner is that the petitioner is one of the operators of the nursing home in the name and style of Janata Nursing Home which was running without any registration as required under the law and she could not produce any document to show that she is competent and entitled to do medical practice but in fact she is no way associated with the management or running of the said Janata Nursing Home. It is submitted that the allegation against the petitioner is false. It is then submitted that the qualification of the petitioner is I.Sc. followed by training of M.P.H.W. from Bihar for First Aid only, hence, she does not run any clinic. It is also submitted that the co-accused, with similar allegations, has already been admitted to regular bail by this Court vide order dated 28.01.2021 passed in B.A. No.11924 of 2020. It is lastly submitted that the petitioner is ready and willing to co-operate with the investigation of the case

and to furnish sufficient security including cash security. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

No one turns up on behalf of the State.

Considering the submissions of learned counsel for the petitioner and the facts of the case, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned J.M.- 1<sup>st</sup> Class, Palamau within six weeks from today and in the event of her arrest or surrendering, she will be enlarged on bail on depositing **Rs.10,000/- (Rupees ten thousand) as cash security** and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned J.M.- 1<sup>st</sup> Class, Palamau in connection with Chhattarpur P.S. Case No.226 of 2020 **with the condition that she will cooperate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish her mobile number and photocopy of the Aadhar Card with an undertaking that she will not change her mobile number during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

**(Anil Kumar Choudhary, J.)**